GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO. 4237 TO BE ANSWERED ON 07.01.2019 FACILITIES FOR EPS PENSIONERS OF 1995

†4237. SHRI PRATAPRAO JADHAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has taken or proposes to take any steps to pay at least Rs. 7500 as basic pension and dearness allowance and free health care facilities to the EPS pensioners of 1995 and their families;
- (b)if so, the details thereof;
- (c)the action taken or proposed to be taken by the Government in this regard;
- (d)whether the Government has received any representation with regard to collective demands of EPS pensioners of 1995;
- (e)if so, the details thereof; and
- (f) the action taken/proposed to be taken by the Government thereon?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): No such proposal is under consideration of the Government.

For consultation with stakeholders, note containing a pilot scheme to extend medical benefits to the pensioners (and their spouse) drawing pension up to Rs. 1000/- per month under Employees' Pension Scheme (EPS), 1995 and residing in Delhi has been circulated.

(d) to (f): Representations are received from individual EPS, 1995 pensioners as well as pensioners associations raising demands inter-alia as under:

- (i) To increase the minimum monthly pension;
- (ii) To link the monthly pension with cost of living index;
- (iii) Restoration of commuted value of pension;
- (iv) Re-introduction of the provision for commutation of pension;
- (v) Restoration of the provision of Return of Capital;
- (vi) Reduction in the period for calculation of monthly average pensionable salary from 60 months to 12 months; and
- (vii) Payment of pension on Higher Wages to employees of exempted establishments.

A High Empowered Monitoring Committee, constituted by the Government for complete evaluation and review of EPS, 1995 including above issues, have submitted a report.

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